

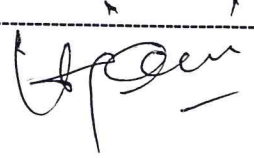

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**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 06.02.2018.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali  
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 65/2013	TP 52/16	For hearing	397/ 398	Ajay Kumar Jain & Another Vs Tech Vulcan Solutions India Pvt. Ltd., & 6 Others.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	AJAY KUMAR JAIN 9764836919	PETITIONERS	
	DEEPAK . P. JAIN 9886111814	RESPONDENTS	

**ORDER**

Petitioner is present in person. PCS for Respondent is present. Petitioner has seen the final valuation report before the Dy. Registrar. He has reported that there is no comment on the final valuation given by the Auditor. PCS for respondent requested time to go through the final valuation given by the Auditor and he is permitted to look into the final valuation report before the Dy. Registrar and file his comments if any. Further, as seen from the records, the fee of the Valuer has not been paid till date. This he has brought to the notice of the Tribunal. Therefore, Registry to address a letter to the Valuer to appear before the Tribunal with regard to settlement of his fee. Petitioner is directed to file his acceptance of final valuation given by the Valuer in the Registry. List it on 19.02.2018. On the next hearing, Petitioner need not attend.

  
Member (T)

  
Member (J)